## State vs. Rohan (Item No. 21).

E-FIR No. 000638/2019

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

07.08.2020

Present: Learned APP for the State through V/C None for the accused

## Court is convened through V/C (Cisco Webex) from residence office.

File perused. Perusal of the file reveals that matter is at the stage of prosecution evidence. Hence, matter stands adjourned in view of the above mentioned office order issued by the Hon'ble High Court of Delhi.

Put up the matter on 04.12.2020 for prosecution evidence.

(Babita Puniya) MM-06, West District, THC 07.08.2020

> वर्षाता पुनिया
>
> Ma BABITA PUNIYA
> सरानार रण्डावेक्सी माजारव-१६
> Metropolium Magratista-१६
> प्रमाण परिवम् समा न अब तृतिय ज प्रमाण परिवम् समा न अब तृतिय ज प्रमाण परिवम् समा न अब तृतिय ज प्रमाण परिवम् समा न अब

## State vs. Ramesh Chand Chopra (Item No. 1)

FIR No. 155/2013 PS: Hari Nagar

07.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

07.08.2020

Present: Learned APP for the State

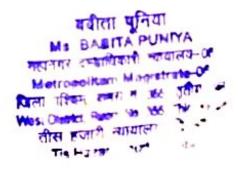
None for the accused

None for the complainant

## Court is convened through V/C (Cisco Webex) from residence office.

File perused. Perusal of the file reveals that on 23.01.2020, both the parties had appeared before the court and sought time to file the quashing petition before the Hon'ble High Court of Delhi on the ground of settlement. In view of the same, matter stands adjourned.

Put up the matter on 04.12.2020 for further proceedings.



### State vs. Dev Ram Prasad

FIR No. 170/2009 PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

07.08.2020

Present: Learned APP for the State None for the accused persons

Court is convened through V/C (Cisco Webex) from residence office.

File perused.

Certain clarifications are required from the IO.

Put up the matter on 04.12.2020 for further proceedings. IO to also join the proceedings on the next date of hearing.

(Babita Puniya) MM-06, West District, THC 07.08.2020

सदीता पूनिया

Ma BABITA PUNITYA

मायानगर प्रश्तिपञ्चारी ग्यावालय-08

Metropolitam Megietraha-08

प्रिला पश्चिम कन्ता ९ ३०० एतिय राज्य

प्रभाव Desirct Resem श्रेष ३०० गर्वाच राज्य

ति हजारी न्यायालयः पर्राणी

पर्राण अक्षर अक्षर अक्षर

# Anoop Singh vs. Harbhajan Kaur (Item No. 20).

CC No. 4279/2019 PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

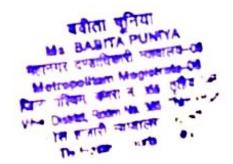
07.08.2020

Present: None.

# Court is convened through V/C (Cisco Webex) from residence office.

File perused. Perusal of the file reveals that matter is at the stage of presummoning evidence. Hence, matter stands adjourned in view of the above mentioned office order issued by the Hon'ble High Court of Delhi.

Put up the matter on 04.12.2020 for pre-summoning evidence.



CT No. 520/2019 PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

07.08.2020

Present: None for the complainant

### Court is convened through V/C (Cisco Webex) from residence office.

File perused. Perusal of the file reveals that even on the last date of hearing, none had appeared on behalf of the complainant. However, keeping in view the current COVID-19 pandemic situation, no adverse order is being passed today against the complainant.

Put up the matter on 04.12.2020 for PSE/further proceedings.

## State vs. Ashish Kumar (Item No. 18)

FIR No. 119/2018

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

07.08.2020

Present: Learned APP for the State through V/C
None for the accused

## Court is convened through V/C (Cisco Webex) from residence office.

File perused. Perusal of the file reveals that matter is at the stage of prosecution evidence. Hence, matter stands adjourned in view of the above mentioned office order issued by the Hon'ble High Court of Delhi.

Put up the matter on 04.12.2020 for prosecution evidence.

(Babita Puniya) MM-06, West District, THC 07.08.2020

महानार दण्डाविकारी ग्वायालय-06
Metropolitism Magistrate-06
Metropolitism Magistrate-06
Medican करना न 366 वृद्धीय

प्रमा प्रिकार करना न 366 वृद्धीय

निकार करना न 366 विद्धाः

निकार करना न 366 विद्धाः

निकार करना न 366 विद्धाः

#### State vs. Ram Vilas (Item No. 17)

FIR No. 144/2018

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

07.08.2020

Present: Learned APP for the State through V/C None for the accused

### Court is convened through V/C (Cisco Webex) from residence office.

File perused. Perusal of the file reveals that matter is at the stage of prosecution evidence. Hence, matter stands adjourned in view of the above mentioned office order issued by the Hon'ble High Court of Delhi.

Put up the matter on 04.12.2020 for prosecution evidence.



### State vs. Karamjeet Singh (Item No. 16)

FIR No. 215/2017 PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

07.08.2020

Present: Learned APP for the State through V/C None for the accused

## Court is convened through V/C (Cisco Webex) from residence office.

File perused. Perusal of the file reveals that matter is at the stage of prosecution evidence. Hence, matter stands adjourned in view of the above mentioned office order issued by the Hon'ble High Court of Delhi.

Put up the matter on 04.12.2020 for prosecution evidence.

(Babita Puniya) MM-06, West District, THC 07.08.2020

संवासी पुनिया

Ms वेश्यान स्थानार

महानार एकाविकार नाका स्नर्व

Metropolitan Magazirale-ए
रिका प्रीक, उपरा न १६० विभ

## State vs. Vikas (Item No. 15)

FIR No. 52/2017 PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

07.08.2020

Present: Learned APP for the State through V/C None for the accused

# Court is convened through V/C (Cisco Webex) from residence office.

File perused. Perusal of the file reveals that matter is at the stage of prosecution evidence. Hence, matter stands adjourned in view of the above mentioned office order issued by the Hon'ble High Court of Delhi.

Put up the matter on 04.12.2020 for prosecution evidence.

(Babita Puniya) MM-06, West District, THC 07.08.2020

Me BABITA PUNITA

महानगर दण्डालिकारी प्लापालय-08

Metropolitaem Magistrate-08

रिज्ञा परिवम क्ला न अब इतिव प्र
West District Ramer Na. 386 प्रभाग अस्ति हजारी न्यायालय तत्वी

राज हजारी न्यायालय श्रीव

### State vs. Tejinder Singh (Item No. 14)

FIR No. 364/2016 PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

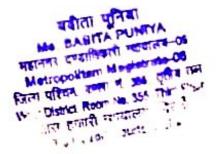
07.08.2020

Present: Learned APP for the State through V/C None for the accused persons

### Court is convened through V/C (Cisco Webex) from residence office.

File perused. Perusal of the file reveals that matter is at the stage of prosecution evidence. Hence, matter stands adjourned in view of the above mentioned office order issued by the Hon'ble High Court of Delhi.

Put up the matter on 04.12.2020 for prosecution evidence.



### State vs. Rajesh Kumar Gupta

FIR No. 541/2016 PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

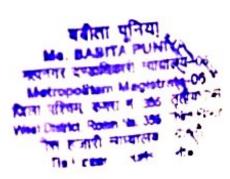
07.08.2020

Present: Learned APP for the State None for the accused

Court is convened through V/C (Cisco Webex) from residence office.

File perused. Perusal of the file reveals that even on the last date of hearing, accused was absent, however, taking note of the current situation of COVID-19 pandemic, no adverse order is being passed today against the accused.

Put up the matter on 04.12.2020 for further proceedings.



## State vs. Naresh Kumar (Item No. 11)

FIR No. 370/2012 PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

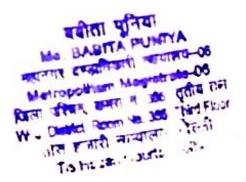
07.08.2020

Present: Learned APP for the State through V/C
None for the accused persons

## Court is convened through V/C (Cisco Webex) from residence office.

File perused. Perusal of the file reveals that matter is at the stage of prosecution evidence. Hence, matter stands adjourned in view of the above mentioned office order issued by the Hon'ble High Court of Delhi.

Put up the matter on 04.12.2020 for prosecution evidence.



## State vs. Jitender @ Kalu (Item No. 9)

FIR No. 665/2016 PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

07.08.2020

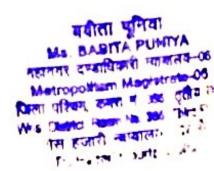
Present: Learned APP for the State

Accused persons are stated to be on court bail.

### Court is convened through V/C (Cisco Webex) from residence office.

File perused. Perusal of the file reveals that vide last order, summons were directed to be issued to the accused persons, however, summons could not be issued due to COVID-19 pandemic. Therefore, let summons be issued to the accused persons with notice to their sureties for next date of hearing.

Put up the matter on 04.12.2020 for further proceedings.



### State vs. Pushpender (Item No. 12)

FIR No. 295/2013

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

07.08.2020

Present: Learned APP for the State through V/C

None for the accused

### Court is convened through V/C (Cisco Webex) from residence office.

File perused. Perusal of the file reveals that matter is at the stage of prosecution evidence. Hence, matter stands adjourned in view of the above mentioned office order issued by the Hon'ble High Court of Delhi.

Put up the matter on 04.12.2020 for prosecution evidence.

(Babita Puniya) MM-06, West District, THC 07.08.2020

> मबीता, पुनिन्द् Ma. BABITA PUNIYA नवानगर दण्डाविकारी न्वाधातक-१६ Metropolitam Magistrato-१६ जिला पश्चिम कमरा में ३६६ वृद्धीं। भिरत पश्चिम कमरा में ३६६ वृद्धीं। व्य भिरत हाजारी न्याबालक विद्धा

## Mohit Chaudhary vs. Vinod Kumar

CC No. 4202/2019

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

07.08.2020

Present: Shri Sumit Gaba, learned counsel for the complainant through V/C None for the IO

Court is convened through video conferencing (CISCO WEBEX) form residence office.

Matter is at the stage of arguments on the application filed under section 156(3) Cr.P.C., however, learned counsel for the complainant seeks adjourned on the ground that he could not prepare the arguments due to lock-down.

Heard, Allowed.

At request, put up the matter on 26.11.2020 for arguments on the application filed under section 156(3) Cr.P.C. IO to also join the proceedings on the next date of hearing.

(Babita Puniya) MM-06, West District, THC 07.08.2020

Ma BABITA PUNIYA

Ma BABITA PUNIYA

Maropolitam Magistrata CA

THE THE TARK TO SEE THE THE TARK ROWN NO 35:

#### State vs. Javed etc (Item No. 13)

FIR No. 266/2015 PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

07.08.2020

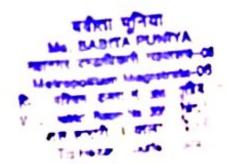
Present: Learned APP for the State through V/C

Shri Sumit Gaba, learned counsel for the accused persons through V/C

#### Court is convened through V/C (Cisco Webex) from residence office.

File perused. Perusal of the file reveals that matter is at the stage of prosecution evidence. Hence, matter stands adjourned in view of the above mentioned office order issued by the Hon'ble High Court of Delhi.

Put up the matter on 04.12.2020 for prosecution evidence.



## Three sons vs. Anju Gautam

CC No. 5883/2019

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

07.08.2020

Present: Shri Sami Zaidi, AR of the complainant in person through V/C

Shri Anil Mehra, proprietor of the complainant Company through V/C

Ms. Ruchi Arora, learned counsel for the complainant through V/C

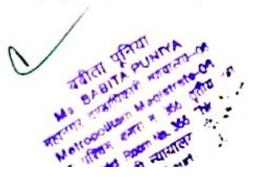
SI Ramesh, PS Mundka through V/C

Arguments heard on the application filed under section 156(3) of the Code of Criminal Procedure, 1973. File perused.

In the case of Madhu Bala vs Suresh 1997 JCC 532 (SC) the Hon'ble Supreme Court of India has held as under:-

"---when a written complaint disclosing a cognizable offence is made before a Magistrate, he may take cognizance upon the same under Section 190(1)(a) of the Code and proceed with the same in accordance with the provisions of Chapter XV. The other option available to the Magistrate in such a case is to send the complaint to the appropriate Police Station under Section 156(3) for investigation."

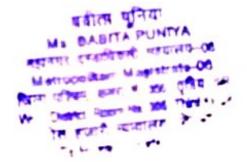
Hence, this court has two options either to proceed with the complaint as per the provisions of Chapter XV of the Code or in appropriate cases to send the same to the police station for investigation. In the present case in hand, the proposed accused is the employee of the complainant company. Further, all the facts and



circumstances of the case are within the knowledge of the complainant. Thus, I am of the considered view that there is no requirement of collection of evidence by the police at this stage as the complainant can lead his evidence. Hence, the application filed by the complainant under section 156(3) of the Code is hereby dismissed. However, I take cognizance of the offence alleged in the complaint.

Put up on 04.12.2020 for examination of the complainant and his witnesses, if any, under section 200 Cr.P.C.

List of witnesses, if not already filed, be filed on or before the next date of hearing.



### State vs. Lalit Kumar Sharma

FIR No. 114/2019

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

07.08.2020

Present: Learned APP for the State through V/C

Shri Mukesh Bhatia, complainant through V/C (present in court in court)

None for the accused

Summons to accused could not be issued due to lock-down. Let summons be issued to the accused in terms of previous order for next date of hearing.

Complainant also seeks adjourned for want of his counsel.

Heard.

Put up on 04.12.2020 for further proceedings.

(Babita Puniya) MM-06, West District, THC 07.08.2020

ववीतम पुनिया

Ma BABITA PUNIYA

करानगर दण्डाधिकारी न्याबालय-वर्क

Metropolkem Magistrate-06

प्रता परिवम् रूमरा न उर्क पृतीय

West Desirta. Poom Na. 386 This :

तीत हजारी न्यायालय दिल्ला

The Hazari Courts :hu

## Ram Narayan Mehto vs. Rajiv Ranjan (Item No. 5)

CC No. 6214/2019

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

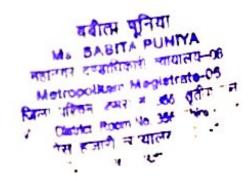
07.08.2020

Present: None

### Court is convened through V/C (Cisco Webex) from residence office.

File perused. Perusal of the file reveals that matter is at the stage of arguments on the application filed under section 156(3) of the Code of Criminal Procedure, 1973, but the complainant is not pursuing the complaint diligently. However, in the interest of justice, no adverse order is being passed today against the complainant.

Put up the matter on 04.12.2020 for arguments on the above mentioned application.



# Simranjeet Singh vs. Ajit Vadakayil

Case no. 13238/2016 PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

07.08.2020

Present: None for the complainant

Court is convened through V/C (Cisco Webex) from residence office.

Put up on 04.12.2020 for consideration on the application filed under section 156(3) of the Code of Criminal Procedure, 1973.

IO to also join the proceedings on the next date of hearing.

(Babita Runiya) MM-06, West District, THC 07.08.2020

बबीला पुनिया
Ms BABITA PUNIYA
नह्मनतर दण्डाधिकारी व्यवसानय-08
Metropolitism Magistrate-08
बिला परिषम् रूमरा म ३६६ दृशिय
West Chariat Room Va. ३६६ गोशा ।
तीस हजारी न्यावालय देल्ली
Tig Hazan Courts

#### State vs. Sunil

FIR No. 597/2018 PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

07.08.2020

Present: Learned APP for the State None for the accused

File perused. Process could not be issued due to lock-down. Let previous order be complied afresh for 04.12.2020.

(Babita Puniya) MM-06, West District, THC 07.08.2020

मबीता पुनिया

Mo BABITA PUNIYA

महानम् दण्डाधिकारै। जायालय-१%

Metropolkani Magistrate-05

जिल परितम रूजा न ३६६ दृतीम अ

श्रिः District Room No. 385 किंग

शिस हजारी न्यायालर

गाः Hazari Out

#### State vs. Naresh Bansal

FIR No. 373/2017 PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

07.08.2020

Present: Learned APP for the State through V/C None for the accused

### Court is convened through V/C (Cisco Webex) from residence office.

File is stated to be pending before the court of learned District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

Put up on 04.12.2020 for further proceedings.

(Babita Puniya) MM-06, West District, THC 07.08.2020

HE BABITA PUNITA
HETOTE TOTOTE MARKETON OF
MATODORN' MARKETON ON
THE TOTO GAY I NO COUNTY
N. MARKETON IN M. THE P.
H. PITTE A BITT TO

### Kala Chand vs. Robit

CC No. 9391/2019 PS: Mimdka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

07.08.2020

Present: SI Narvir, PS Mundka through V/C
Shri A. K. Nigam, learned counsel for the complainant through V/C

Court is convened through V/C (CISCO WEBEX) from residence office.

Arguments on the application filed under section 156(3) of the Code of Criminal Procedure, 1973 heard. File perused.

In the case of Madhu Bala vs Suresh 1997 JCC 532 (SC) the Hon'ble Supreme Court of India has held as under:-

"--when a written complaint disclosing a cognizable offence is made before a Magistrate, he may take cognizance upon the same under Section 190(1)(a) of the Code and proceed with the same in accordance with the provisions of Chapter XV. The other option available to the Magistrate in such a case is to send the complaint to the appropriate Police Station under Section 156(3) for investigation."

Hence, this court has two options either to proceed with the complaint as per the provisions of Chapter XV of the Code or in appropriate cases to send the same to the police station for investigation. In the present case in hand, identity of the



proposed accused is known to the complainant. Further, all the facts and circumstances of the case are within the knowledge of the complainant. Thus, I am of the considered view that there is no requirement of collection of evidence by the police at this stage as the complainant can lead his evidence. Hence, the application filed by the complainant under section 156(3) of the Code is hereby dismissed. However, I take cognizance of the offence alleged in the complaint.

Put up on 04.12.2020 for examination of the complainant and his witnesses, if any, under section 200 Cr.P.C.

List of witnesses, if not already filed, be filed on or before the next date of hearing.

(Baylita Puniya) MM-06, West District, THC 07,08.2020

अक्षता पृतिया

Ms BABITA PUNIYA

महालगर दण्डाधिकारी प्रायासय-06

Metropolitarin Magistrate-09

रिजा पश्चिम कमरा न 355 इतिय

VI Dania Room No. 35 निर्मा

#### Item no. 22

## Balram Bahri vs. Krishan Lal

CC No. 15378/2016

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

07.08.2020

Present: None for the complainant

Court is convened through V/C (Cisco Webex) from residence office.

File perused.

Put up on 04.12.2020 for consideration on the application filed under section 156(3) Cr.P.C.

(Babita Puniya) MM-06, West District, THC 07.08.2020

सवीता पुनिया

Ms. BABITA PUNIYA

महानगर दण्डाधिकारी न्यायालय-06

Metropolkam Magistrate-06

प्रित्म परिवम कनर न 65 पुतीय तक

W Dasta Room No. 356 Third Face

रस हजारी न्यायालय दिस्त

FIR No. 557/2019 PS: Hari Nagar

### Fresh Charge-sheet

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

07.08.2020

File received from the court of learned Duty MM.

Present: Learned APP for the State through V/C IO/SI Rahul Kumar through V/C Accused persons are stated to be in J/C

Court is convened through V/C (Cisco Webex) from residence office.

File perused. Heard.

Charge-sheet prima-facie discloses commission of offence. I take cognizance of offence.

In my opinion there is sufficient ground for proceeding against the accused persons.

Since accused persons are running in J/C, concerned Jail Superintendent is directed to produce them through V/C on the next date of hearing.

Copy of the charge-sheet be supplied to the accused persons through Jail Superintendent.

Notice be also issued to the counsel for the accused persons for next date of hearing.

Put up the matter on 21.08.2020 for SOD/committal proceedings.

